

SHRI RAM NAIK (Bombay North): Sir, we must know what happened to our ... (Interruptions)

[Translation]

DR. LAXMI NARAYAN PANDEYA (Mandsaur): Mr. Speaker, hon. Mr. Jaswant had made three demands. Until those are fulfilled.. (Interruptions)

MR. SPEAKER: You please sit down.

[English]

MR. SPEAKER: Now, please, I am standing, you have to sit down. You know, just now I have brought to your notice as to how we can do the business in an effective manner, and that is why I have heard with rapt attention what the honourable Leader of the opposition had to say. I have heard it. What this to be dome? Well, it has to be considered by everybody concerned. I am not in a position to give a decision immediately on this, but I have heard it with rapt attention. You don't expect me to give a decision on that point. When I called the other honourable leader of one of the Opposition Parties we are duty bound to hear him with all the attention with which the speeches of other Members are also heard, and I hope that you will please cooperate with me.

(Interruptions)

MR. SPEAKER: Not like this.

(Interruptions)

12. 11 hrs

RE. HOLDING ELECTIONS IN TRIPURA

[English]

SHRI SOMNATH CHATTERJEE (Dolpur): Mr. Speaker, Sir, I refer to an Order passed by the Chief Election Commissioner of India dated February 27, 1993.

Sir, I am not criticising him or his Order, I am only referring to it.

Sir, the country knows that on the 12th of February an Order was issued by the Chief Election Commissioner to postpone the election in Tripura which was due to be held on 25th of February, till 3rd of April on the ground that the law and order situation in Tripura did not warrant or was not such where an election could be held in a free and fair manner. Therefore, there had been some allegations about the interference with the Election Officers there, with the police there, with a view to influence them, and Report was called for by the Chief Election Commissioner from the Chief Electoral Officer of the State of Tripura. A Report was sent exonerating the concerned people of all the charges which the Chief Election Commissioner has now characterised as a rubbish report and he directed further report to be given.

Mr. Speaker, Sir, it appears from the Chief Election Commissioner's Order that a further report has been given by the Chief Electoral Officer of Tripura.;

MR. SPEAKER: Somnathji, should we discuss all these facts now

SHRI SOMNATH CHATTERJEE: Sir, I will be very brief.

SHRI INDRAJIT GUPTA (Midnapore): How do you expect to dispose it of? It is a serious matter and the hon. Minister had made a contradiction here the other day denying all these things. How, the Chief Election Commissioner has categorically said that this is happening malpractice.

SHRI PAWAN KUMAR BANSAL (Chandigarh): On what basis are they telling it?

(Interruptions)

SHRI SOMNATH CHATTERJEE: Sir, in the report it is a report from the Chief

Election Commissioner has referred to the report of the Chief Electoral Officer of Tripura. Four or five instances have been given, dates have been given where meetings had been held, where a Minister of the Government of India was also present, and also the Chief Minister on some occasion. Then the Chief Election Commissioner has said I am quoting, 'There was no..

MR. SPEAKER: No, no

(Interruptions)

SHRI SOMNATH CHATTERJEE: Sir, I will send you a copy of the Order.

MR. SPEAKER: No, no.

(Interruptions)

SHRI SOMNATH CHATTERJEE: Well, I shall not give. He has said, there was no justification for any of the officers to be present there. *(Interruptions)*

SHRI PAWAN KUMAR BANSAL: The Chief Election Commissioner has based his remarks on no evidence and he has characterised the report of the Chief Electoral Officers as 'rubbish' without any evidence. *(Interruptions)*

MR. SPEAKER: You are yourself suggesting certain things in the Business Advisory Committee and you are discussing the same thing here.

SHRI RAM VILAS PASWAN (Rosera): This is a Press Release by the Election Commission.

SHRI SOMNATH CHATTERJEE: Sir, the Chief Election Commissioner has totally rejected the contention that the presence of these officers at political party's meetings was necessary maintaining law and order had anything to do with the security aspect

and he has directed that disciplinary action should be taken against all these police offices and all the district officials who have been so far assigned electoral duties should be relieved of their duties, and he has said that unless compliance is done, he will be forced to postpone the election further. Sir, I think this is an unprecedented situation, the name of the Minister has been referred to in the report and the Minister has denied on the floor of the House that anything like that happened.

Therefore, somebody either the Chief Election Commissioner is saying something which is not correct or the denial by the Minister on the floor of the House is not correct. The most serious thing is that the life of the Tripura Legislative Assembly has ended yesterday. Today there is no life to the legislative Assembly. No election is going to be held according to the present Order till 3rd April, 1993. We find that the old Government, discredited Government which has been found to be not in a position to maintain law and order and had not taken adequate steps for the purpose of holding elections properly it even tried to influence the officers who have been assigned electoral duties and tried to influence the police officials while the election process was in and that has been still continuing.

This is nothing but a direct attack on the Constitution, direct attack on the democratic rights of the people. Instead of holding elections in the proper manner, these set of people who have brought Tripura to this situation are being continued.

We demand that the President's rule should be enforced immediately although in principle we have made our reservations. But here, this is a case where the President's rule has to be enforced. There is no way-out. This has never happened in the past under the Constitution of India. Therefore, this is a

unique situation. I demand that his Government immediately impose the President's rule in Tripura and should dismiss that Government forthwith and should see that proper steps are taken for holding free and fair elections in Tripura. *(Interruptions)*

[*Translation*]

SHRI ANAND AHIRWAR (Sagar): Mr. Speaker, Sir, there has been rain accompanied by thunder, lightning and storms in Chambal division of Gwalior as well as Morena district of Madhya Pradesh. As a result of lightning, one man has died in district Morena and a bus conductor in Teekamagarh of the Sagar division. *(Interruptions)*

There was rain on the 25th February in the Sagar district of my constituency. There was hailstorm and strong wind and rain on 26th, 27 and 28th. The crops of nearly 60-70 villages have been destroyed due to hailstones weighting 700 to 800 gms. The crops 700 to 800 acres of land have been damaged. The heavy hailstones have also destroyed the houses of medium and small farmers. The farmers and labourers of the villages under the four towns of Rahatgarh, Sihari, Bilahara and Sapnapur have suffered maximum loss as their wheat crop has been destroyed due to hailstorm. They do not have any other means of livelihood. Their families are totally dependent on the agricultural produce and the houses of labourers, who even do not have the cultivable land, are the worst sufferers as their houses have been rased.

Mr. Speaker Sir, through this August house I request the Government to provide immediately 25, 000 to every xyz farmer whose crops have been destroyed and, Rs. 5000 each to labourer who do not cultivation of their own and whose houses have been damaged Under a special relief scheme. Moreover, they should be given bamboo staff. *(Interruptions)*

12. 19 hrs.

**RE. ALLEGED POLICE AIROCITIES ON
BJP RALLYISTS ON 25 THE
FEBRUARY 1993**

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): *(Interruptions)* Mr. Speaker, Sir, the question raised by Shri Advani is linked with *(Interruptions)*. When Shri Jaswaht Singh ji raised the question, he mentioned about all the incidents and had said that our first demand was that the Government should tender an apology for the atrocities committed in Delhi and the other parts of the country on the 25th. Three hon. members of the Congress Party and some others from other parties were not allowed to come to the Parliament House from Vijay chowk side and when they staged a dharana, the Government tendered apology and one House was adjourned. But on the other hand when the National President and Members of Parliament of Bhatiya Janta Party.. *(Interruptions)*.. was beate , the women M.Ps were beaten up and yet the Government is not ready to tender any apology. Our second demand is that all the atrocities committed should be probed and our third demand is that the Police Commissioner responsible for it should be sacked.

Shri Katiyar ji has been arrested under NSA. We would like to know that a village, a town has been discussed but when the murder or democracy is taking place why nobody is being held responsible for it and not being punished. Somebody will be booked or not.

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, you know it that I have always been co-operating with you in the smooth functioning of the House. But now it does not seem that the Parliament is functioning properly.